

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.319
492/252/ND/2020

IN THE MATTER OF:

Foursides Developers Company Pvt. Ltd

Vs.

Registrar of Companies

.... APPELLANT

....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 17.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the I.T. Department : Mr. Ruchir Bhatia Sr. Standing Counsel, Mr. Shlok Chandra Jr. Standing Counsel alongwith Ms. Mansie Jain, Mr. Keshav Garg Advocates for Income Tax Department

For the Respondent : Ms. Mitika Raja, AROC

ORDER

Heard Mr. Ruchir Bhatia Sr. Standing Counsel for the Appellant/I.T. Department. He is directed to file an affidavit relating to business plan for the next five years within two weeks.

List on **19.12.2022.**

—Sdr—

(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)

—sd—

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)